

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu, the 5th December, 2022

S.O. 654 . - In exercise of the powers conferred by section 96 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No V of 2017) read with rule 103 of Jammu and Kashmir Goods and Services Tax Rules, 2017 and in supersession of notification SRO 534 dated 29.12.2017, the Government hereby reconstitute the Jammu and Kashmir Goods and Services Tax Advance Ruling Authority with the following composition; namely:-

1	Additional Commissioner, State Taxes (Tax Planning, Policy and Advance Ruling), J&K.	Member
2	Joint Commissioner, CGST Commissionerate, Jammu.	Member

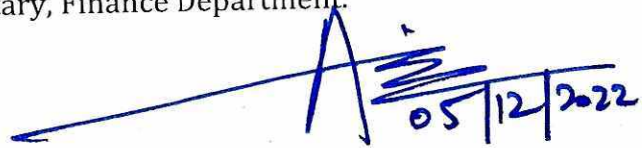
By order of the Government of Jammu and Kashmir.

Sd/-
(Nitu Gupta) JKAS
Secretary
Finance Department
Dated. 05 .12.2022

No. FD-ST/116/2022-03

Copy to the:-

1. Secretary GST Council, New Delhi
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to the Government.
6. All Commissioner/Secretaries to the Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, State Taxes Department, J&K, Srinagar.
9. Excise Commissioner, J&K, Jammu.
10. Private Secretary to the Chief Secretary, J&K
11. Private Secretary to Administrative Secretary, Finance Department.
12. In-charge.


(Mohammad Amin) JKAS
Deputy Secretary to Government,
Finance Department